

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 201  
IB-260/ND/2017

**IN THE MATTER OF:**  
Neelam Singh

...PETITIONER

Vs.

M/s. Mega Soft Infrastructure Pvt. Ltd.

...RESPONDENT

**Section**

Under Section 7 of IBC

Order delivered on 03.03.2020

**Coram:**

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C.

:Mr. Rahul Shukla, Advocate  
Mr. Arun Khatri and Ms. Kriti  
Krishana, Advocate for Mahesh  
Kumar Panwar

For the Liquidator

:Mr. Mrityunjay Kumar and Mr.  
Sameep Vijayvergiya, Advocate  
with Mr. Abhishek Anand,  
Liquidator in person

For the Respondent/ Corporate-debtor :

**ORDER**

Heard the submissions made by the counsels for both the parties. Let  
the matter be listed on 16.03.2020.

— Sd —

(V.K. Subburaj)  
Member (T)

— Sd —

(P.S.N. Prasad)  
Member (J)